

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP No. 130(ND)/14

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
13.12.2017**

**NAME OF THE COMPANY: Ms. Veena Singh Vs. M/s Hawk Eye Protection
and Detective Service Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : Mr. Alok Shankar, Advocate

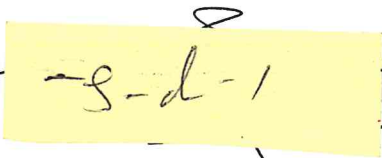
For the Respondent (s) : Mr. P. K. Mittal, Advocate

ORDER

The case was listed today to explore the possibility of the settlement. Keeping in view, the parties to the lis are embroiled in a matrimonial dispute, it is expedient to refer this matter to the mediation cell.

They are directed to appear before Mr. Sudhanshu Batra, Sr. Advocate, Mediation Cell, Delhi High Court on 10th January and thereafter before this Bench on 19th January, 2018.

Accordingly, the date of 20th December, 2017 is hereby recalled.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)